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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 456/2013**

CIT Appellant

Through: Ms. Vibhooti Malhotra, Advocate.

Versus

GOPAL DASS ESTATES & HOUSING PVT.LTD.

..... Respondent

Through: Mr. Arta Trana Panda, Advocate.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **03.01.2017**

We notice that though the tax effect in this case is lower than the prescribed limit, however, the impugned order is a composite one and covers other assessment years. The overall tax effect of which is in excess of ₹20,00,000/-, the appeal is, therefore, to be heard on merits.

List this appeal alongwith other pending ITA No.457/2013 on 02.02.2017.

Counsel for the parties shall file a brief synopsis, not exceeding five pages each, before the next date of hearing.

S. RAVINDRA BHAT, J.

NAJMI WAZIRI, J.

JANUARY 03, 2017

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